

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NOS.3320-3321/2001@@
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INDIAN NATIONAL CONGRESS (I)

Appellant (s)

VERSUS

INSTITUTE OF SOCIAL WELFARE & ORS.

Respondent (s)

WITH
Civil Appeal Nos. 3322-3323/2001@@
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Cont. Pet.(C) No. 334-335/2000 in C.A. No. 3320-3321/2001@@
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Civil Appeal No.3324/2001 & Civil Appeal No. 3325/2001@@
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Date : 10/05/2002 This appeal/appeals was/were called on for
judgment today.

CORAM :

HON'BLE MR. JUSTICE V.N. KHARE
HON'BLE MR. JUSTICE ASHOK BHAN

For Appellant (s)
in C.A.Nos.3320-3321/2001 Mr. Ranji Thomas,Adv.
Mr. Javed M. Rao,Adv.

For Union of India Mr. SN Terdol,Adv.

For Appellant (s)
in C.A. 3322-23 & Mr. G. Prakash,Adv.
R-4 in CA 3320,
R-5 in CA 3321,
R-4 in CA 3324 &
R-2 in CA 3325

For Respondent (s)
No.1 in CA 3320, Mr. Ramesh Babu M.R.,Adv.
3322, 3324-25

No.1 in CA 3321,
& 3323 & pet. Mr. Haris Beeran,Adv.
C.P.334-335 Mr. S.U.K. Sagar,Adv.

No.2&3 in CA 3320 Mr. K.R. Sasiprabhu,Adv.
3 & 4 in CA 3321,
2 & 3 in CA 3322,
3 & 4 in CA 3323,
2 & 3 in CA 3324,
& appl.in CA 3325

No.5 in CA 3320, Mr. S. Murlidhar,Adv.
3322, R-6 in
CA 3324 & R-4

No.7 in CA 3321,
R-11 in CA 3323 Mr. B.K. Pal,Adv.

No.10 in CA 3321 Mr. M.T. George,Adv.

UPON hearing counsel the Court made the following
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....J
Hon'ble Mr. Justice V.N. Khare pronounced the
judgment of this Court.

The appeals are allowed in-part. The contempt
petitions are rejected. There shall be no order as to
costs.

Reportable.@@
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(Alka Dudeja)
Court Master

(S.Krishnan)
Court Master

Signed judgment is placed on the file.